ascertained and discussions have been completed.

Oral Answers

SHRI A. B. VAJPAYEE: May I know what exactly is meant by "active consideration"? Is there any such thing as "passive consideration"?

SHRI JAISUKHLAL HATHI: Sir, "active consideration" means that the negotiations and discussions with the persons concerned have been completed. The exact ideas which emerged out of these discussions have been formulated and the question of putting it in proper shape and sifting out the points that could be acceded to and those that could not be acceded to is now to be considered.

SHRI I. K. GUJRAL: Since this active consideration is very active, may I ask him if the trend of the Government's thought is only towards unification of administration or do they propose to associate the elected representatives of Delhi and make them run their own affairs?

SHRI JAISUKHLAL HATHI: All these questions really are under, as you said, active consideration.

श्री भगवत नारायण भागवं: क्या यह सही है कि कुछ महीने पहले सरकार की ओर से यह बात कही गई श्री कि दिल्ली के नये सेट-अप की फरवरी में घोषणा कर दी जायेगी? यदि ऐसा है तो क्या नई अड़चनें ऐसी आ गई जिनके कारण वह पिछला आश्वासन पूरा नहीं हो सका ?

श्री जयसुखलाल हाथी: इसलिये कि जो वातचीत में मुद्दे उपस्थित हुये उनमें से कुछ विचार मांगते हैं।

SHRI BHUPESH GUPTA: May I know whether active consideration in this case means an attempt by the Government to browbeat sections of Congressmen there so that they submit to their proposal and also, Sir, whether time is being taken in order to deny actually the real demand for a truly democratic set-up in Delhi, by mobilising some influential persons there in support of what they themselves feel in this matter?

SHRI JAISUKHLAL HATHI: Sir, there were free, frank and very full discussions

and negotiations and whatever view they had to express they have very freely and fully expressed. So there is no question of browbeating them. With regard to the other thing. Sir, there is no question of delaying it. As I said, we are considering the matter.

Mr. CHAIRMAN: Next question.

CONSUMPTION OF LIQUOR IN DELHI

*38. SHRI N. SRI RAMA REDDY: Will the Minister of Home Affairs be pleased to state whether it is a fact that the consumption of liquor in Delhi has gone up-by 100 per cent since the imposition of ban on public drinking in 1957?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): No, Sir.

Shri N. Sri Rama Reddy: Sir, it is reported in the papers that, in spite of the fact that the price of liquor has gone up very much, by nearly 100 per cent, the quantity of liquor consumed in Delhi city has increased by 100 per cent. If it is not by 100 per cent., at least by some percentage the consumption of liquor has increased. I would like to know if the hon. Minister can give us information with regard to the increase in prices as well as the increase in the liquor consumption in Delhi city.

SHRI JAISUKHLAL HATHI: About prices I do not know, but the increase has been by about sixty per cent from 1956 onwards—and the reasons are of course the increase in population and the number of foreign visitors, more and more of them, coming from 1956 up to, say, 1964; that is the main reason.

SHRI EBRAHIM SULAIMAN SAIT : Has population increased by sixty per cent?

SHRI JAISUKHLAL HATHI: I said of foreign visitors coming from 1956, of the rise in their number in the last ten years I was talking of.

SHRI I. K. GUJRAL: Since there is a ban on public drinking may I ask the hon. Minister whether his attention has been drawn to the fact that there is a very fast developing unsocial habit of people stopping their cars in the inhabited areas and drinking in the cars? Do the Government propose

to amend the laws suitably to stop this unsocial habit?

SHRI JA1SUKHLAL HATHI: I am saying t!jat the greater consumption is in the foreign liquor and not in the country liquor; the greater proportion of the increased consumption is in foreign liquor and not in country liquor. As to the other suggestion I will look into it; I shall consider it.

SHRI B. K. P. SINHA: The hon. Minister gave the figures for consumption. May I know if those figures are figures for the legal consumption, or do they include the figure for illegal consumption also?

SHRI JAISUKHLAL HATHI: I think the hon. Member can well imagine that the figures that we collect would be for the consumption that is known and recorded.

श्री गिरिराज किशोर कपूर: अभी माननीय मन्त्री महोदय ने फर्माया कि पापुलेशन के बढ़ने से लिकर का कजम्पशन बढ़ गया है, तो 1956 से 1965 तक जो बच्चे दिल्ली में पैदा हुए है वे क्या केवल लिकर ही पी रहे हैं?

SHRI JAISUKHLAL HATHI: When I say increase in population, it does not mean increase in population because of the new births; it will also mean people coming from outside and residing in Delhi.

SELECTED LIST OF SECTION OFFICERS OF CENTRAL SECRETARIAT SERVICE

- *39. Shri JAGAT NARAIN: Will the Minister of Home Affairs be pleased to state .
- (a) whether it is a fact that a Select List of 35 Section Officers of the Central Secretariat Service approved for appointment on a long term basis to Grade I (Under Secretary) of the Central Secretariat Service, was issued in September, 1964;
- (b) if so, how many of these officers have so far been appointed to officiate against long term vacancies; and
- (c) whether these approved officers are being nominated to long term vacancies in Grade I strictly in the order of their seniority in that Select List?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) and (b) A Select List was issued in September, 1964. However, due to certain technical objections from the Union Public Service Commission, it is not being acted upon and a fresh list is proposed to be prepared under the relevant rules.

(c) Does not arise.

श्री जगत नारायण: क्या वजीर साहिब बतलाएंगे कि वे क्या टेक्निकल डिफिकल्टीज थीं जिनकी वजह से उस लिस्ट को शेल्व किया गया और जो अकसर इस गलती के लिए जिम्मेदार थे उनका नाम क्या है और उनके खिलाफ क्या एक्शन लिया गया है ?

श्री जयमुखलाल हाथी : दूसरा मैं समझा नहीं।

श्री जगत नारायण: मेरा दूसरा सवाल यही है कि जो अकसर इन टेक्निकल डिफि-कल्टीज के लिए जिम्मेदार थे उनका क्या नाम है और उनके खिलाफ क्या एक्शन लिया गया है ?

श्री जयसुखलाल हाथी: टैक्निकल डिफि-कल्टीज के लिये कोई जिम्मेदार तो नहीं था। जो टेक्निकल डिफिकल्टी पव्लिक सर्विस कमिशन ने बताई वह यह थी कि मिनिस्टी ने एक रेगलेशन बनाया और उसके बाद भेजा उनकी कांकरेंस के लिए, वह कांकरेंस आ गई लेकिन अभी पबलिश नहीं हुआ था, तो उनका हआ कि It was not actually in force । इस दर्मियान, दो-तीन महीने के दिमयान, जो लिस्ट पहले तैयार किया था वह लिस्ट पबलिश कर दिया। पब्लिक सर्विस कमिशन ने कहा कि कांकरेंस मिल गई है, अभी तक नोटिफिकेशन ईश्यू नहीं हुआ है तो भी वह लिस्ट हमको बतानी चाहिए। होम मिनिस्ट्री का व्यु था कि अभी तक नोटिफिकेशन ईश्यू नहीं हुआ है इसलिए वह रेगलेशन अमल में नहीं आया है इसलिए उनको पूछने की जरूरत नहीं थी, ऐसा